

FIR No. 147/17
PS Sarai Rohilla
State v. Saubhagya @ Rahul

27.07.2020


Fresh application received.

Present: None

This is an application for extension of interim bail on behalf of accused Saubhagya@Rahul in case FIR no.147/15.

Ld. Presiding Officer is on leave today.

As per directions, for consideration, put up on **30.07.2020**.


(Asstt. Ahlmad)
27.07.2020

FIR No. 356/2019
PS: Sarai Rohilla
State Vs. Faisal
U/s 302/34 IPC

27.07.2020

Present: None

This is an application under Section 439 CrPC for grant of interim bail for on behalf of the accused-applicant Faisal in case FIR No. 356/2019.

Ld. Presiding Officer is on leave today.

As per directions, for consideration, put up on **30.07.2020**.


(Asstt. Ahlmad)
27.07.2020

FIR No. 222/2017
PS Crime Branch
State v. Guddu Khan
U/s 18 NDPS Act

27.07.2020

Present: None

This an application under Section 439 CrPC for extension of interim bail for 60 days on behalf of accused Guddu Khan in case FIR No. 222/2017.

Ld. Presiding Officer is on leave today.

As per directions, for consideration, put up on **30.07.2020**.


(Asstt. Ahlmad)
27.07.2020

FIR No. 34/2019
PS: DBG Road
State Vs. Urmila
U/s 302/120B/34 IPC

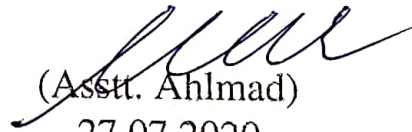
27.07.2020

Present: None.

This is an application under Section 439 CrPC for grant of interim bail for 45 days on behalf of the accused-applicant Urmila in case FIR No. 34/2019.

Ld. Presiding Officer is on leave today.

As per directions, for consideration, put up on **30.07.2020**.


(Asstt. Ahlmad)
27.07.2020

FIR No. 32/2019

PS: Prasad Nagar

State Vs. Kamal Kishore

U/s 302/323/341/147/148/149 IPC and 25 Arms Act

27.07.2020

Present: None.

This is an application under Section 439 CrPC for grant of interim bail for 30 days on behalf of the accused-applicant namely Kamal Kishore in case FIR No. 32/2019 on the ground of illness of the sister of accused-applicant.

Ld. Presiding Officer is on leave today.

As per directions, for consideration, put up **31.07.2020**.


(Asstt. Ahlmad)
27.07.2020

FIR No. 243/2017

PS: Burari

State Vs. Deepak

U/s 302/380/411/201/120B/34 IPC & 25 Arms Act

27.07.2020

Present: None

This is an application under Section 439 CrPC for grant of bail on behalf of accused Deepak in case FIR No. 243/2017 invoking guidelines issued by the High Powered Committee of Hon'ble High Court of Delhi dated 18.05.2020.

Ld. Presiding Officer is on leave today.

As per directions, for consideration, put up **31.07.2020**.



(Asstt. Ahlmad)
27.07.2020

FIR No. 168 / 15
PS I P Estate
State v. Ragib

27.07.2020

Fresh application received.

Present: None

This an application under Section 439 CrPC for grant of bail on behalf of accused Ragib in case FIR N o. 168/15.

Ld. Presiding Officer is on leave today.

As per directions, for consideration, put up on **31.07.2020**.


(Asstt. Ahlmad)

27.07.2020